- (b) the amount of expenses, the present Principal has incurred for renovation of his office and residence and expenditure on travelling, transportation, conveyance, LTC, medical claims, perks beautification of house, personal lawn, electricity etc. since he has taken over as Principal of the school;
- (c) whether Government propose to investigate and institute inquiry regarding the number of persons illegally working for household, gardens, cook, Safai-Karamchari, watchman etc. for Principal's personal house keeping but are enrolled as school staff;
- (d) what are the names, addresses, qualifications, experience of the other candidates for Principal post, who appeared, interviewed but not select ed alongwith the reasons; and
- (e) what are the outstanding merits for the present Principal's selection in comparison to other candidates?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Principal of the Air Force School, Subroto Park, is an employee of Air Force Educational and Cultural Society which is running the school recognised by Delhi Administration under Delhi School Education Act, 1973 and rules framed thereunder. As informed by the Chairman of the Managing" Committee, the terms and conditions of service of the principal are in accordance with the provisions of D.S.E. Act, 1973 and rules framed thereunder.

- (b) As informed by the Chairman, *at* the Managing Committee, these are strictly as per his entitlement.
- (c) This is not within the purview of Delhi Administration as management which, is running the unaided institution can extend any facility to to the principal but these should not be less than those enjoyed by their counterparts in Delhi Administration.
 - (d) and (e) Sixty-two candidates

had applied for the post. In addition, 28 Air Force officers had also applied. Out of these, 28 civilian and 10 Air Force candidates were called for interview by the Seletion Committee which was constituted in accordance with the Delhi School Education Act and Rules, 1973. The Selection Committee selected the present incumbent on merit basis as he emerged the best candidate in the unanimous view of the Selection Committee.

Norms for "Compartment" to students in Air Force School, Subroto Park, Delhi Cantt.

@@@1373-C. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what criteria has been laid down and under whose directions for 'compartment' to students of the Air Force School, Subroto Park, Delhi Cantt, under statutory promotion Rules (Rule No. 35) of Directorate of Education. Delhi Administration underwhose jurisdiction the school is recognised;
 - .(b) whether National Progressive School Council is a recognised body by the Government of India or Ministry of Defence, whose Chairperson is the Principal of the Air Force School, Delhi Cantt; and
 - (c) what is the annual receipts and expenditure of the Council, headwise and expenses incurred .as chairperson of the Council since his appointment as Principal of the school alongwith the details of the audited report?

THE MTNISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A copy of letter dated 29-3-90 of Delhi Admin-regarding promoion rule is attached. Delhi Administration is competent to frame rales under the Delhi School Education Act. 1973 in consultation with Central Government.

@@©Previously Unstarred Question- No. 712, transferred from 25th July. 1991.

- (b) The National Progressive Schools Council has not been recognised by the Education Department of Delhi Administration.
- (c) It is not within the purview of Education Department of Delhi Administration to get the accounts audited of an unrecognised institution.

Copy of the letter dated 29-3-1990 of Delhi Administration regarding Promotion Rule referred to is reply to part (a) of Rajya Sabha Unstarred Question No. 1373— C for 30-7-1991 asked by Shri , Ashok Nath Verma.

DIRECTORATE OF EDUCATION: DELHI ADMINISTRATION: DELHI (SCHOOLS BRANCH)

No. F. DE. 34/31/87-Edr/16021 to 18021

Dated 29-3-90

To

The Hesds of all Goyt/Aided/Unaided recognised Secondary/ Serior Secondary School'-, Delhi/New Delhi.

Subject: Amendment in Promotion Rules.

Sir/Madam,

I am refer to this office letter No. DE. 34/31/87/Edn/1323I—14731 dated 28th Morch, 1988, on the oubject noted above and to tate that the Rule No. 35 may be real, as under:

Rule No. 35 .

Antuent who is no(eligible to bs declared "passed" or "promottd" can be declared eligible for appearing at the "Compartmental Examinatior" provided he/she ils only in one or two subject; provided he/she; gets minimum of 15 % marks in those subjects. If a candidate g ts 40 % or more in the aggregate of the passing subjects and gets less than 15 % is not more than two other subjects he/she. cligible for compartment at a subsequent examination in these subjects to be held in the month of May before the summer vacation and to be known as "Compartmental Examiratton. If this student secures in the subjects, in which 'he/she has taken the Compartmental Examinatior, atleast 33% marks (diregarcing the termin?lftc:ts marks), he/she shall be declared "Promoted" in the Compartmental Examination. and promoted to the next higher class. No grace marks will be awarded to a student taking the Compartmental Examination.

Yours faithfully,

(S. K. SHUKLA) ADDL. DIRECTOR OF (EDUCATION) SCHOOLS

भौद्योगिक तथा वित्तीय पुनर्निर्माण बोर्ड (बी.भ्राई.एफ.ग्रार.) के पास रुग्ण उद्योगों के लम्बित वाद

1373-घ **डा० अबरार प्रहमद:** क्या विक्त मंत्री यह बनाने की कृपा करेंगे कि:

(क) ग्रौद्योगिक तथा वित्तीय पुन-

र्गपूर्वत अतारांकित प्रश्न संख्या 729, 25 जुलाई, 1991 में स्थानांतरित। निर्माण बोर्ड के पास रुग्ण उद्योगों के लम्बित पड़े वादों का ब्यौरा क्या है तथा यह केब से लम्बित पड़े हैं;

(ख) गत तीन वर्षों के दौरान श्रौद्योगिक तथा वित्तीय पुनर्तिमाण बोर्ड ने कितने वादो का निन्टारा किया श्रौर इन निर्णयों के कारण कितने उद्योग फिर से शुरू किए गए श्रौर कितने बन्द कर दिये गये;